beyond the very minimum? At present it has taken so long that although the average 'expectation of life has increased very much, the oft-repeated claim or demand for a reduction in premium rates is being ignored. Secondly, I want to know if this Gommitee went into the question of introduction of automation in L. I. G. If it is so, what are its recommendations in this regard?

Oral Answers

SHRr P. C. SETHI: As far as the details of the recommendations are concerned, a summary of the recommedations numbering about 154 has been placed on the Table of the House. As far as the reduction in the premium rates is concerned, the report was submitted by the Morarka Committee only in April, and it is under the active consideration of the Board. We would certainly ask them to expedite the examination.

1 DR. BHAI MAHAVIR: What about the second part of my question, about auto-

SHRI P. C. SETHI: I have said that the entire summary of the report is there on the Table of the House.

SHRI S. K. VAISHAMPAYEN: It seems that there are acute differences between the employees and the management of the L. I. G. with regard to the work norm. May I know whether the Morarka Committee has made any recommendation on the question of the work norm? If so, why, is it that the Government is taking so much time to take a decision on this particular aspect of the question ? j

SHRI P. C. SETHI: As far as the work norm is oncerned, the Committee has certainly come to the conclusion that there is surplus staff, but it is difficult to retrench them at the moment. Therefore, a way out will have to be found to absorb them in the expansion.

SHRr S. K. VAISHAMPAYEN: I had asked a specific question about the work norm, that there are acute differences about the work norm. May I know whether the Morarka Committee has made any recommendation with regard to the work norm? If so, why is it that the Government is taking so much time?

SHRI P. C. SETHI: Details about the work norms are not known, but certainly they have come to the conclusion that there

DR. B. N. ANTANI: What 1 am concerned with is not the Morarka Committee or any Committee. I am concerned with the increasing - inefficiency in the working of the L. I. C. after nationalisation. Does not the Government admit that ? Let me have the answer. Is the Government aware of it and does the Government accept that fact ? I must have an answer.

to Questions

SHRI P. G. SETHI: I would beg to draw the attention of the hon. Member to recommendation 20 of the Morarka Com-Member to mittee. They have come to this conclusion: "From our point of view we feel that the Corporation has done better than what private insurance did during the pre-nationalisation days. If the performance of the private insurers the conditions prevailing after nationalisation are any index, it appears to us that there is no reason to believe that the private insurers would have done much better than the Corporation".

DISPUTE IN HINDUSTAN HOUSING FACTORY

♦36. SHRI M. N. KAULt:

SARDAR NARINDAR SINGH BRAR:

SARDAR GURCHARAN **SINGH** TOHRA:

SHRI K. **SUBRAMANIA** MENON:

DR. (MRS.) MANGLA DEVI TALWAR : CHAUDHARY MOH\MMAD:

Will the Minister of HEALTH and FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) the cause that led to the dispute between the workers and the management of the Hindustan Housing Factory:
- (b) the details of the losses as a result of the burning down of a part of the factory by the workers on the 2nd July, 1969; and
- (c) whether an inquiry has been held in the matter and if so, what is the report of the body inquiring and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) A dispute had arisen on the demand of the workers of the Factory for the payment of deamess

fThe question was actually asked on floor of the House by Shri M. N. Haul.

allowance at Ce Ural Government rates. This dispute wa> referred by the Delhi Administration to the Industrial Tribunal for adjudication in January 1967 and is still subjudice. I» was noticed that large numbers of workers had begun to absent themselves from 1 heir place of duty during a shift from ab< ut April, 1969 to press their demand for dearness allowance. In terms of the provisions of the Payment of Wages Act, the management imposed wage cuts for sue t absence. On 2nd July, 1969, after a gate meeting in front of the factory, a large b >dy of workers and others entered the factor premises and committed ason and other ;rimnal acts. As a result, the company suffered a loss of about 2 lakhs the dtails of which are as under:

Oral Answers

(c) A report in the matter has been made by

Damage to : Rs.

- (i) Building 00.000
- (ii) Plant and ruschinery and 54,000 electric installations.
- (iii) Telephone nstallations
- (iv) Furniture & furnishings 54,000
- (v) Transport i ems 1.000

TOTAL. 2,00,500

1,500

the Depu ty Commissioner, Delhi. It gives details o: happenings of the 2nd July 1969. Certain arrests have been made of alleged offende s

SHRJ M. N- KAUL: Madam, while the action of th(workers should be con-edemned in the st ongest...

SHRI ARJUN ARORA: Madam, on a point of order. 3. think the Minister has been unfair to th(workers in saying that they have commit!

THE DEPUTY CHAIRMAN: That is all

SHRI ARJUN ARORA: Madam, it is a point of order. A hundred workers are in prison and tliev are being tried, and here the Ministt r comes and makes a statement that th< v have committed arson. The Ministers staemont is very unfortunate. The whole matter is subjudice and the workers are being tried. The Minister's reply is very wrom*.

SHRI K. K. SHAH: My hon. friend should read the answer. The answer says: "On 2nd July, 19'V), after a gate meeting

in front of the factory, a large body of workers and others", etc. Somebody has committed.

SHRI Z. A- AHMAD: The workers are included.

SHRI K. K. SHAH : The workers are included. Somebody has committed.

(Interruption)

SHRI ARJUN ARORA: Madam, I have not been allowed to address you.

THE DEPUTY CHAIRMAN: Please be

श्री राजनारायगः यह कहिये कि 'ऐसा कहा जातः है', यह इसमें और जोड़ दीजिये ।

SHRI ARJUN ARORA : Madam, the Minister of State ha* violated the principle that in a matter which is sub-judice. the Government will not make any declaration. Here one hundred workers are in prison, they are being tried for arson. And the Minister comes her and says that the workers have committed arson. Well, such a thing is likely to influence the Magistrate who is trying them. I request you, Madam, that this part of the reply of the Minister be expunged.

श्री राजनारायण: इसको निकाल दिया जाय । यह डिलीट कर दिया जाय ।

SHRI K. K. SHAH: Madam, I am asked about the statement of facts. Now, the statement of facts is based on the police report. Even then, I have been a little cautious in saying, 'workers and others'.

SHRI ARJUN ARORA: No. You should have said 'They are alleged'-

{Interruptiovs).

THE DEPUTY CHAIRMAN: No more.

SHRI M. M. DHARIA: Madam.

THE DEPUTY CHAIRMAN: Minister has replied. I am not prepared to

SHRI M. M. DHARIA: On a point of order. M submission is this. All are here to condemn any sort of arson of this type. But the point is, when the matter is *sub-judice*, it is preferable that the Minister should say 'It is alleged'.

SOME HON. MEMBERS: Yes.

SHRI M. N. KAUL : The matter has gone to the court. Who is responsible for it ? It is for the court to decide. The answer has been modified 'workers and others'. I do not know how many workers have been charge-sheeted. We condemn it, whoever is responsible. The issue, I suggest to the Minister, lies deeper. He is an energetic Minister and has to to deal with it properly. For instance, I should like to know whether at any stage this matter was brought to the notice of the Minister that an explosive situation was fast developing in the factory, whether such matters were brought to his notice and, if so, what directions he gave in this matter. Secondly, I should like to know why was the decision on the demand of the workers about the dearness allowance delayed. Justice delayed is justice denied. The situation was explosive. Therefore utmost care should have been taken. Disciplinary action aloae is not the solution. I should like to know what Welfare Officers were doing...

(Interruptions)

THE DEPUTY CHAIRMAN: Please.

SHRI M. N. KAUL: These are the matters and have these matters been noted on the file so that we know what action has been taken?

SHRI K. K. SHAH: It is a long history. If the hon. House is interested in knowing the long history. . .

THE DEPUTY CHAIRMAN : There is not time.

SHRI K. K. SHAH: Therefore, for the satisfaction of...

SHRI BABUBHAI M. CHINAI: There is a long history and we must have a discussion for half an hour.

THE DEPUTY CHAIRMAN: You may send a notice and I shall consider.

SHRI K. K. SHAH: The one fact which will satisfy my friend, Mr. Kaul, is that on the 25th of April, 1968, a section of the workers came to a settlement with the factory, and it was agreed that additional dearness allowance ranging from Rs. 5 to Rs. 7*50 per month be paid till the dispute would be decided by adjudication. Unluckily, another section went to the court that they had no right to do it. Unluckily also, the court came

to the conclusion that they had no right. As against that, the matter went to the High Court and it is still pending there. Luckily, when I came to know about this,. I called both the sections. I requested them, please make up. So long as you do not make up, it will not be possible either for one section or the other section. And I must give a little credit if you do not mind, to Shri Sashi Bhushan. He has tried his best, and I think that a settlement is possible.

to Questions

سردار نریندر سنگهه برار : مین منستر صاحب سے بوجهنا جاهوں کا که ابھی آپ نے کہا ہے کہ منیصینت نے ایسا کھا ویسا کیا ۔ میں نام نہیں لونكا لهكن ية سارا كنچهة منيجمهنت کی ¤ پرواھی سے ھوا ، اس کی بد التظامى سے هوا اور الکا جو طریقہ ورکرس کے ساتھہ رہا اُس کی وجھے سے عوا ۔ ورکرس اس سیکشن کے ستھہ ھیں یا اس سیکشن کے ساتھ ھیں یہ، سب کہا لیکن جو بیسک ایشو ہے ، بیسک پوئلٹ جو ہے اس کو منسٹر صاحب نے نہیں بقایا – جو انفی ہوی درگهتنا هولی وه کیون هولی ـ کیا حال هي مين كوئي بات هوئي تهي یا کوئی پولیس کا پرووکیشن تها اور کیا کیس تھا ملیجانیٹ کے خلاف ۔ یه همهن بتانهن – اور کیون نهیب ا*س* کے خلاف آپ نے ایکشن لیا ۔?

†[सरदार नरेन्द्र सिंह द्वारः मैं मिनिस्टर साहब से पूछना च हूंगा कि अभी आपने कहा है कि मैनेजमेंट ने ऐसा किया वैसा किया। मैं नाम नहीं लूंगा लेकिन यह सारा कुछ मैनेजमेंट की लापरवाही मे हुआ उसकी बद इन्तजामी से हुआ और उनका जो तरीका वर्कस के साथ रहा उसकी वजह से हुआ। वर्कस

f] | Hindi transliteration.

243

इस सेक्शन के साथ है या उस सेक्शन के साथ है यह सब कहा शिकिन जो बेसिक इश् है. बैसिक प्वाइंट जो है उसको मिनिस्टर साहब ने नहीं बताया । जो इतनी बडी दूर्घटना हुई वह क्यों हुई। क्या हाल ही में कोई बात हुई थी या कोई पुलिस वा प्रोकेशन था और क्या केस या मैनेजमेंट के खिलाफ। यह हमें बताएं। और क्यों नहीं इसके खिलाफ आपने एक्शन लियः ?]

Oral Answers

श्री कें कें के बाह : मेरी आपसे प्रायना है कि एक सेक्शन या दूसरे सेक्शन के बारे में कुछ कहुंगा तो समझौता होने में दिक्कत आये ी।

SARDAR NAIIINDAR SINGH BRAR: We are not ancerned with samjhota, we are concerned with facts.

श्री के॰ के॰ शाह: आपकी जानकारी के बता सकता the number of persons whose wages were cut on account of absence from place of duty is—in the month of January, जैस[्] होताहै, 1.5 वर्कर्सका कट हुआ था, फरवरी में 37 वर्कर्स का कट हुआ। या, हर एक महीने में कोई न कोई ऐबसेंट रहते हैं, मत्र्व में 34 वर्कर्स ऐबसेंट थे, अप्रैल में 363 वर्कर्स ऐब्सेंट थे और मई में 392 थे और जन में 276 थे। तं जब तक आपस का झगडा नहीं मिटेगा तथ तक कुछ ठीक नहीं और भगवान की दया से आदाहै कि वह तय हो जायमा ।

SHRI K. P. SUBRAMANIA MENON: May I know fro:n the Government whether it is a fact that the management without giving any charge-sheet or giving any advance notice to the workers arbitrarily reduced, from the salaries of about 400 workers, part of their wages amounting to Rs. 70 in each case during the last three months? Th;it is one thing. Secondly, may I know vhether there was a case pending against the -Managing Director and the Works Manager of the Factory for having constructed a building in 1967 which collapsed and whether, during the enquiry by thi: CID, it was found out that the management had used inferior cement of low strength to construct this

building and it was this which caused the death of so many workers and the collapse of the building? So, they were criminally responsible for this act. And the enquiry had also found out that the management had kept different records to abolish any traces of having used this inferior cement. And is it one of the methods of provocation used by the management to see that the records are destroyed by this fire, that this whole thing happened?

SHRI K. K. SHAH : I will answer the first question.

मैंडेम, एक सेंटेंस श्रीराजनारायण : कहनायह भूल गये, यह वह जोड़ दें कि भगवान की दया से मैं उत्तर देरहा हूं।

श्री कै० के० शाह: मैं हिन्दी में कहता है। पहले प्रश्न का जबाब पहले दुंगा और दूनरे का जबाब बाद में दूंगा। जून में वेज-कट 900 रुपये था और ज्यादा में ज्यादा एक वर्कर का 10 रु०था, 10.30 रु० से ज्यादा नहीं था ।

SHRI K. P. SUBRAMANIA MENON: Have you given notice?

SHRI K. K. SHAH: There is no need of notice because under Section uB of the Standing Order of the factory, if you are absent there is cut. It is not for slow-going, it is for remaining absent. Now, so far as these allegations are concerned, even the workers have not made these allegations; this is only about the dearness allowance.

SHRI K. P. SUBRAMANIA MENON i I want to know whether there was a

THE DEPUTY CHAIRMAN: Let him finish, answering. Have you finished Mr.

SHRI K. K. SHAH: Yes.

DR. (MRS.) MANGLADEVI TAL-WAR: The Minsiter has just said that the salary was cut since January, But was it brought to the notice of the Labour Tribunal, this point about the reduction in salary and allowances? I would also like to know how many orders for supply were pending with the factory for execu-cution and whether due to the go-slow tactics of the workers the working of the factory was hampered and, if so, to what extent?

SHRI K. K. SHAH: A complaint was made to the Chief Inspector of Factories. After an investigation and examination or records the Chief Inspector of Factories was satisfied about the propriety of this action. That answers the first question.

Oral Answers

So far as the second question is concerned, I have no figures. But in the last three months, so far as output of work is concerned it has been less.

SHRI ANANT PRASAD SHARMA: May I know, Madam, whether there is any arrangement on behalf of the management or the Government to settle the day-to-day disputes or grievances of the workers so that the disputes do not develop to such an extent that some kind of explosive action may be taken by either side? If there are any such arrangements, what are those arrangements?

SHRI K. K. SHAH: Arrangement is is there; otherwise it would not have come to me and I would not have intervened. But, unluckily, as I said—I do not want to blame anybody; I do not want to go into meritsthere are two sides. The officers are also divided. The Executive Committee is also unluckily divided. If the settlement of Rs. 6 or Rs. 7 interim dearness allowance had gone through, all this trouble would not have been there. The matter went to the court . . .

SHRI ANANT PRASAD SHARMA: What is the arrangement at the plant level?

SHRI K. K. SHAH: There are Welfare Officers coming in contact with them •every day, otherwise this would not have happened.

SHRI NIREN GHOSH: May I know, Madam, whether it is a fact that cracked components were used by the Hindustan Housing Factory deliberately? When five persons, including Mr. Parashar, who brought this to the notice of the management that cracked components were being used, were asked to prepare •duplicate records so that no trace was left, but refused to prepare a duplicate copy, the management, that is, Mr. Kasliwal, got Mr. Ram Singh of the laboratory to prepare a duplicate record. Thus the management tried to shift the entire blame on to these five or six persons including Mr. Parashar, and precisely insisted of rewarding Mr. Parashar and others who brought it to the notice of the management, they sacked them.

SHRI K. K. SHAH: If you give me all the facts, I will make enquiries.

प्रति व्यक्ति आव

*37. श्री अगदम्बी प्रसाद पादव : श्री मानसिंह दर्मा :

क्या विस मंत्री यह बत ने की कृपा करेंगे

- (क) क्या यह सच है कि भारत में आर्थिक स्थिति में विक्षोभ के कारण 1965-66 में प्रति अध्य में 1964-65 की तुलना में 4.8 प्रतिशत की कमी हुई थी और मृल्य सूबकांक के आधार पर 1965-66 तथा 1966 67 में प्रति व्यक्ति अध्य में कमशः 7.1 प्रतिशत तथा 0.7 प्रतिशत की कमी हई थी;
- (ख) क्या मूल्य सूचकांक के आधार पर चाल वर्ष में और 1967-68 के वर्ष में प्रति व्यक्ति आय और प्रति व्यक्ति राष्ट्रीय आय में कोई वृद्धि या कमी देखी गई है; और
- (ग) उपरोक्त स्थिति को देखते हुए प्रति व्यक्ति राष्ट्रीय आय बढ़ाने के लिए सरकार क्या कर रही है ?

t [PER CAPITA INCOME

*37. SHRI J. P. YADAV:

SHRI MAN SINGH VARMAJ:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact *hat in 1965-66 the per capita income was reduced by 4"8 per cent compared to that of 1964-65 due to disturbance in the economic situation of India and that on the basis of the price-index the per capita income was reduced by 7'i per cent and 0^7 per cent in 1965-66 and r 966-67 respectively:
- (b) whether any increase or decrease in the per capita National Income and in the per capita income based on price-

t[] English translation.

JThe question was actually asked on the floor of the House by Shri Man Singh Varma.